

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

LIBRARY

OA. 350/00434/2015

Date of Order: 03.08.2016

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Mr. P.K.Pradhan, Administrative Member

For the Applicant : Akhilesh Kumar
vs.
RRC (E.Rly.)

For the Respondents : Mr. TK Biswas, Counsel

For the Respondents : None

ORDER (Oral)

Per Ms. Bidisha Banerjee, JM:-

None appears on behalf of the respondents and despite several opportunities no reply has been filed by the respondents, therefore Rule 16 of CAT (Procedure) Rules, is invoked.

2. Learned counsel for applicant is heard.
3. The applicant is aggrieved that despite securing more marks than one Chandan Kumar and one Vikash Kumar, he has not been granted appointment whereas the said two persons have been favoured with suitable appointment.
4. It is noticed that prior to approaching this Tribunal the applicant has not exhausted the departmental remedy of preferring a representation to the authorities.
5. In such view of the matter, the OA is disposed of with a direction upon the applicant to prefer a representation before the appropriate authority within 15 days from the date of receipt of copy of this order, which shall be disposed of by the appropriate competent authority in accordance with law, within a further period of 3 months.
6. It is made clear that we have not gone into the merit of this matter and therefore all points are kept open for consideration by the respondent authorities.
7. The OA accordingly stands disposed of. No costs.

(P.K.Pradhan)
Member (A)

pd

(Bidisha Banerjee)
Member (J)